

## ENFORCEMENT DIRECTORATE

\*1694. **Shri Jhunjhunwala:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the recommendation of the Estimates Committee of the late Ministry of Industry and Supply for closing the Enforcement Directorate has been examined by Government;

(b) whether the Enforcement Directorate is being closed down;

(c) if not, the reasons for maintaining this organisation; and

(d) the total number of cases taken up by the Directorate since its inception in December, 1948 and the result of the investigations?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) Yes.

(b) No.

(c) The Directorate was set up for the enforcement of Cotton Textiles and Iron and Steel Control orders and is being continued since such control still continues.

(d) A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 12].

## EXPENDITURE ON DEPARTMENTS FOR CONTROLS

\*1695. **Shri Jhunjhunwala:** Will the Minister of Commerce and Industry be pleased to state the total expenditure incurred by Government in the establishments of Departments dealing with controlled commodities in the charge of the Ministry?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** A statement showing the total expenditure incurred during the last three financial years on the organisations concerned with commodities directly controlled by the Ministry of Commerce and Industry is placed on the Table of the House. [See Appendix VIII, annexure No. 13].

The statement does not cover items control over which is exercised by our control over which is exercised by or through State Governments or statutory organisations for which no staff has been specially sanctioned.

## CHAMBAL VALLEY DEVELOPMENT SCHEME

\*1696. **Shri Telkikar:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Chambal Valley Development Scheme is being reconsidered after the change in the site of Gandhisagar Dam;

(b) what was the actual expenditure incurred on Gandhisagar Dam at the site abandoned; and

(c) whether the work is in progress at the new site?

**The Minister of Planning and Irrigation and Power (Shri Nanda):** (a) Yes, Sir.

(b) About Rs. 10 to 12 lakhs. The exact figure is being ascertained from the State Government and will be laid on the Table of the House as soon as it is received.

(c) Yes, Sir. Preliminary work is in progress.

## MARBLE INDUSTRY

\*1697. **Shri Balwant Sinha Mehta:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the attention of Government has been drawn to the difficulties of the marble industry of Rajasthan;

(b) if so, what steps are being taken to develop the industry;

(c) from where marble is imported into India and what are the shipping and freight charges per ton;

(d) where marble is available in India;

(e) whether all the sources of marble have been tapped and whether the production in India can meet the total requirement; and

(f) why import of marble is not banned and why protection has not been given to this industry?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) to (f). Import of marble is not allowed. Other information is being collected and will be placed on the Table of the House in due course.

## COAL CESS IN CHHINDWARA DISTRICT OF MADHYA PRADESH

\*1698. **Shri R. B. Shah:** (a) Will the Minister of Labour be pleased to state what sums were collected in the last four years on account of coal cess levied on the coal mines in Chhindwara District of Madhya Pradesh for labour welfare purposes, and how much out of the same has so far been spent for labour welfare work in that coal field, and what sum out of the same is in deposit and for what purposes?

(b) Except one Ambulance and a Mobile Cinema Van provided by the Labour Welfare Department for the

welfare of the mine workers, what other facilities have been so far provided?

**The Minister of Labour (Shri V. V. Giri) :** (a) A sum of about Rs. 20,94,000 was collected as welfare cess during the last four years from the Fenich Valley coalfield in the Chhindwara district and a sum of about Rs. 7,72,000 was spent on welfare measures in that area during the same period. The balance of about Rs. 13,22,000 is in reserve for further welfare measures in the same area.

(b) Other facilities provided for are :—

- (1) Posting of two Assistant Inspectors and one Inspector to attend to the welfare requirements on the spot.
- (2) Anti-malaria operations at an annual expenditure of about Rs. 83,000.
- (3) Grant of subsidy to colliery-owners who provide dispensary services in accordance with the specifications prescribed by the Fund at a rate not exceeding 8 pies per ton of coal or coke despatched from the collieries concerned.
- (4) Installation of an X-ray unit costing about Rs. 28,000 at the Hospital at Barqui.
- (5) Social education at a cost of about Rs. 3,000 per annum.
- (6) Grant of subsidy equal to 20 per cent. of the cost of construction subject to a maximum of Rs. 600 per house to the Colliery-owners who construct houses for the coal miners according to the plans and specifications prescribed by the Fund.

In addition to the above, the following welfare schemes are proposed to be implemented in the near future :—

- (i) Establishment of two multi-purpose welfare centres to provide educational and recreational facilities to the men, women and children in the coalfields at a cost of about Rs. 86,000.
- (ii) Installation of three radio sets with loud speakers.
- (iii) Establishment of a 30-bedded Regional Hospital cum maternity Centre at a cost of Rs. 5,50,000 non-recurring and Rs. 96,000 per annum recurring and an additional Maternity

Centre. Pending construction of the Hospital reservation of a few beds in the Hospital at Barqui will be made for the exclusive use of coal miners.

- (iv) Reservation of a few beds in the T. B. Sanatorium at Pendra Road for the exclusive use of coal miners.
- (v) Construction of 200 houses at Digwani at a cost of about Rs. 9,00,000.

#### CRECHES BUILT BY MINE OWNERS

**\*1699. Shri R. B. Shah:** Will the Minister of Labour be pleased to state:

(a) whether it is a fact that under the Labour Welfare Act, creches were built by the mine owners of District Chhindwara in Madhya Pradesh, and the same are not being used by the mine workers; and

(b) if so, what is the reason therefor?

**The Minister of Labour (Shri V. V. Giri) :** (a) No.

(b) Does not arise.

#### दिल्ली सेवायोजनालय

\* १७००. श्री शार० एस० तिवारी :

अम मंत्री यह बतलाने की कृपा करेंगे कि (क) क्या यह सच है कि १४, दरियागंज, दिल्ली में स्थित सेवायोजनालय में हजारों लोगों को धूप और वर्षा में खड़े होकर प्रतीक्षा करनी पड़ती है और वे अपने आप को पंजीबद्ध नहीं करा पाते और जिस के फलस्वरूप उनको निराश लौटना पड़ता है ?

(ख) यदि सच है, तो सरकार इस विषय में क्या कार्यवाही करना चाहती है ?

**The Minister of Labour (Shri V. V. Giri) :** (a) and (b). A minimum covered accommodation has been provided at the Delhi Employment Exchange which is sufficient for normal requirements. Occasionally when there is a spurt of unemployment a large number of applicants arrive at the Exchange for registration and some inconvenience is caused on such occasions. Steps are being taken to meet the situation.